

The rental ceiling of Rs.150/- per month is same and equal for both numeric or alpha numeric paging.

The licensee can operate within the ceiling given above.

- 1.2 All Tariff increases will be subject to the prior approval of the Authority. However, any change in Tariff within and upto the ceiling level will not require approval of the Authority, but such changes may be intimated to the Authority ten days prior to their implementation.
- 1.3 Other charges for making available any other/special facilities will be leviable in addition with the prior approval of the Authority. These 'other/special facilities' must relate to Radio Paging Services and can include those which are not mentioned in the OR/QR document No. TU 0310U90 including those mentioned as optional facilities in the said OR/QR document.
- 1.4 In case the Licensee desires to operate Voice Mail Service for his Paging subscribers as an optional service, the Licensee shall apply for the licence of Voice Mail separately as per the terms and conditions applicable for Voice Mail. If a licence is granted to him for this purpose he will be entitled to 50% rebate on the prescribed annual licence fee for Voice Mail. However, such a rebate will be available for a period of five years if the Voice Mail service is started within three years of the commissioning of the Paging service.
- 2.0 The licensee shall commission the service within one year of signing the licence agreement.
- 3.0 The licence fee shall start accruing from the date of commissioning of the service or one year from the date of signing of the licence agreement which ever is earlier.
- 4.0 The licence is granted initially for a period of 10 years extendible for one year or more at a time at the discretion of the Authority.
- 5.0 The licence is governed by the provisions of the Indian Telegraph Act, 1885 and Indian Wireless Telegraphy Act, 1933 as modified from time to time.
- 6.0 The Licensor may at any time revoke the licence by giving a notice of 90 days on the breach of any of the terms and conditions therein contained or in default of payment of any consideration payable thereunder.
- 7.1 The licensee should clearly indicate the specifications of the service to the subscribers at the time of signing the contract with them.

- 7.2 The Licensee should clearly display and publicise major specifications of Radio Pager at his premises such as frequency, sensitivity, selectivity, stability, coding standard etc. which are necessary for interworking.
- 8.0 The Licensee will not assign or transfer its rights in any manner whatsoever under the licence to a third party or enter into any agreement for sub-licence and/or partnership relating to any subject matter of the licence to any third party either in whole or in part i.e. no sub-leasing/partnership/third party interest shall be created.
- 9.0 Prior approval of the Telecom Authority shall be obtained by the licensee before he enters into any agreement with another licensee on telecom, operations either in the same city or in any other territorial circle/city.
- 10.0 In case of interruption of service lasting for more than 72 hours, an appropriate rebate shall be given to the users of the service by the Licensee. The Licensor reserves the right to, in case of a default, impose any penalty as it may deem fit.
- 11.0 The authority reserves the right to take over the entire services and networks of the licensee or revoke/terminate/suspend the licence in the interest of national security or in the event of a national emergency/war or low intensity conflict type of situations.

[Translation]

#### Smuggling of Weapons & Narcotics

3856. KUMARI UMA BHARTI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Taskari Aur Ugravadiyuon Ka Gathjorh Bana raha hai Pakistan" appearing in 'Jansatta' dated November 22, 1995;

(b) if so, the facts thereof;

(c) the weapons and narcotics seized in Kutch and its adjoining areas during the last two years; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) Yes, Madam. After completion of entire work of border fencing/flood lighting in Punjab and in Sri-Ganganagar and Bikaner Sectors of Rajasthan, there has been a spurt in ISI activities in the remaining areas of Rajasthan and Gujarat, which includes smuggling of arms and ammunition, narcotics and contraband items as also infiltration of terrorists.

(c) The details of weapons and narcotics seized in Kutch and its adjoining areas during 1993 and 1994 are as under :-

	1993	1994
Arms/Ammunition	—	—
Narcotics	—	99 gs.
Charas	—	260.00 kgs.

(d) To counter such activities, border fencing/flood lighting work has been completed in 456 kms. of Punjab and 333 kms. in Sri-Ganganagar/Bikaner Sectors of Rajasthan. Work on 387 kms. in Jaisalmer and Barmer Sectors is under execution and will be completed by June, 1996. Additional fencing/flood lighting work in Shahgarh Bulge of Jaisalmer. District has been sanctioned and is scheduled for completion in 1996-97.

As far as Gujarat is concerned, BSF deployment along the 508 kms. of International Border with Pakistan has been strengthened. The Water Wing of the BSF has been given additional speed boats and medium crafts so as to achieve dominance in the area.

The other measures taken by the Government to curb ISI/terrorist activities include sensitisation of the concerned agencies, gearing up of intelligence machinery and strengthening of BSF i.e. reducing the distance between BOPs, increasing the number of Patrols/Nakas, erection of OP Towers, intensification of boat patrolling, supply of various equipments, like night vision devices, binoculars, twin telescopes, hand held search lights, etc. for effective observation during day and night.

#### Satellite Microwave System

3857. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the expenditure incurred by the Department of Telecommunications to introduce satellite microwave system in hilly areas of the various States in the country during the last six months, scheme-wise and State-wise;

(b) the names of the States in which expenditure has been incurred on optical cables indicating the amount of expenditure incurred;

(c) the names of the various firms and the value of the orders placed with each of them; and

(d) the details of the expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Expenditure incurred to introduce satellite system in hilly areas of the various States in the country during last six months (May-October'95) are given in enclosed statement-I.

(b) The required information are given in enclosed statement-II.

(c) The required information are given in enclosed statement-III.

(d) The required information are given in enclosed statement-IV.

#### STATEMENT-I

*Expenditure Incurred by Department of Telecommunications to introduce Satellite System in Hilly Areas of the various States in the country.*

*(A) Remote area Communication Scheme - Multi Channel Per Carrier - Very small Aperture Terminal (MCPC-VSAT).*

State	Expenditure incurred (in Rs.)
Arunachal Pradesh	2,44,16,706
Himachal Pradesh	3,34,33,504
Jammu & Kashmir	3,52,71,793
Karnataka	30,00,000
Madhya Pradesh	42,60,236
Maharashtra	41,69,969
Sikkim	89,99,236
Uttar Pradesh	5,68,38,334

*(B) Augmentation of Existing Earth-Station Scheme*

Himachal Pradesh	6,00,000
Jammu & Kashmir	13,71,600

*(C) Digital Satellite Facility*

Assam	2,45,00,000
Himachal Pradesh	4,10,00,000

#### STATEMENT-II

*Statewise Expenditure Incurred on Optical Cable*

State	Expenditure
1	2
Gujarat	12,22,15,260
Maharashtra & Goa	9,24,38,429
Madhya Pradesh	7,99,76,585
Andhra Pradesh	2,89,06,493
Karnataka	10,12,72,894
Kerala	66,23,711
Tamilnadu	3,39,90,801
Orissa	2,17,62,931